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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI

O.A. NO. 959/1995  
M.A. NO. 2629/1995

New Delhi this the 27th day of October, 1995.

HON'BLE SHRI B. K. SINGH, MEMBER (A)

A. K. Verma,  
Section Officer (under suspension),  
Foreigners' Section VII,  
Ministry of Home Affairs,  
Lok Nayak Bhawan, Khan Market,  
New Delhi - 3. ... Applicant

( By Shri U. Srivastava, proxy for Shri M. L. Sharma,  
Advocate )

-Versus-

1. Union of India through  
Home Secretary (Govt. of India),  
Ministry of Home Affairs,  
North Block,  
New Delhi.
2. Shri V. S. Ailawadi,  
the then Joint Secretary,  
Foreigners' Division,  
Ministry of Home Affairs,  
North Block, New Delhi  
(now Additional Secretary in  
Ministry of Welfare, Shastri  
Bhawan, New Delhi.) ... Respondents

( By Shri B. Lall, Advocate )

O R D E R (ORAL)

M.A. No. 2629/95

The applicant has filed this M.A. for production of the relevant record to show that the suspension order has not been approved by the Home Minister and also that there was no meeting to review the suspension order and increase <sup>in</sup> subsistence allowance.

The relevant record has since been produced before the Court. The order of suspension has been approved by the Home Minister. The review committee meeting was held after three months but the proposal to increase subsistence allowance from 50% to 75% has not been agreed to.

(S)

O.A. NO. 959/95

At this stage, Shri M. L. Sharma, learned counsel for the applicant appears and wants to withdraw the O.A. with liberty to file a fresh application. This application, therefore, is dismissed as withdrawn with liberty to the applicant to assail any grievance arising to him from any subsequent order of the competent authority.

  
( B. K. Singh )  
Member (A)

/as/